

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2098
ANSWERED ON:06.12.2012
REPORT OF SHETTY COMMISSION
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether all the High Courts and District Courts have implemented the report of Shetty Commission regarding new pay and pay structure for judicial employees;
- (b) if so, the details thereof State-wise;
- (c) whether District Courts of Uttar Pradesh have not been included a new pay and pay structure till date; and
- (d) if so, the reasons therefor, and the time by which the said benefits are likely to be given to them?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) : In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the State Government frames rules and regulations in consultation with the High Court in respect of the members of the State Judicial Service. Appointments, posting/transfers and other service conditions of judicial employees of the District/Subordinate Courts are governed by these Rules and Regulations. Accordingly, the respective State Governments are responsible for implementation of the Report of Shetty Commission regarding new pay and pay structure for their judicial employees and information with regard to such implementation is not available in the records of the Central Government.

Information with regard to the District Courts of Uttar Pradesh has been sought from the Allahabad High Court. The Allahabad High Court has intimated that the new pay and pay structure of Sixth Pay Commission have already been implemented vide G.O. No.Ve-Aao-2-1314 /Dus-59(M)/2008 of the Government of Uttar Pradesh. Information in respect of other High Courts is being collected and will be laid on the Table of the House.